



2026:DHC:7992



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010095382022

+ **OMP (ENF.) (COMM.) 53/2022**

M/S VISHVA SHANTI BUILDERS (INDIA) PVT. LTD

.....Decree Holder

Through: Mr. Mayauk Wadhwa, Adv

versus

UNION OF INDIA

.....Judgement Debtor

Through:

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

17.09.2026

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1. At the outset, learned Counsel appearing on behalf of the Decree Holder seeks leave to withdraw the present petition with liberty to file it again as and when situation arises and depositing the adequate stamp duty in accordance with the Indian Stamp Act, 1899.

2. Leave and liberty, as aforesaid, is granted.

3. The present petition is dismissed as withdrawn.

OM PRAKASH SHUKLA, J

SEPTEMBER 17, 2026/at